

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 739 of 2020**

**In the matter of:**

**Avasarala Venkateshwra Rao**

**...Appellant.**

**Versus**

**Servomax India Pvt. Ltd & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Rajesh Bohra, Advocate.**

**For Respondent: Mr. G. Madhusudan Rao, Liquidator R1 & R2.**

**ORDER**  
**(Virtual Mode)**

**28.09.2020** The Learned Counsel for the Appellant wants time to file Rejoinder. Respondents who have not filed their Reply-Affidavits, may file within a week. Rejoinder may be filed within a week thereafter.

List the Appeal 'For Admission (After Notice) Hearing' on **06<sup>th</sup> November, 2020.**

Interim Order shall continue till next date.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**